

seekers on the live register, not all of whom are necessarily unemployed. No dispute regarding this data on educated job-seekers has come to notice.

(b) and (c). Does not arise.

Girl Child Labour

*242. SHRI MADHAVRAO SCINDIA:
SHRI P. M. SAYEED:

Will the Minister of LABOUR be pleased to state:

(a) whether any survey has been made about the girl child labour engaged in industry and mines including cottage industry, beedi industry and their conditions of work, wages paid etc.

(b) if so, the results of the survey ; and

(c) the steps taken or proposed in the matter?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). No survey has been made specifically about girl child labour in industries and mines including cottage industry and beedi industry.

The Child Labour (Prohibition and Regulation) Act, 1986 prohibits the employment of children including girl children below fourteen years of age in certain specified occupations and processes and seeks to regulate their conditions of work in employments in which child labour is not legally prohibited. There are provisions in several other labour laws such as the Factories Act, 1948, the Mines Act, 1952 and the Beedi and Cigar Workers (Conditions of Employment) Act, 1966, the States Shops and Commercial Establishments Acts which either prohibit or regulate the employment of child labour (including girl child labour) in speci-

fied areas. Government have also formulated the National Policy on Child Labour-1987 which provides for a number of welfare measures to minimise the exploitation of working children (including girls).

[*Translation*]

Rasin Dam

*243. SHRI RAM SAJIWAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a proposal for the construction of Rasin Dam in Banda District of Uttar Pradesh was submitted to Union Government for clearance;

(b) if so, the reasons for delay in giving clearance;

(c) the area involved in the Project which falls in Madhya Pradesh and whether Government of Madhya Pradesh have consented to this project; and

(d) the time by which construction of the said dam is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (d). The project report received in October, 1982, involving about 74.5 sq. km. catchment area of Madhya Pradesh was returned in July, 1986 as Uttar Pradesh could not obtain the concurrence of Madhya Pradesh Government for utilising the yield from the catchment lying in Madhya Pradesh.

[*English*]

Exemption to Hindustan Insecticides Ltd. Under the ESI Scheme

*244. PROF. K.V. THOMAS: Will the Minister of LABOUR be pleased to state: